GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 403

TO BE ANSWERED ON THE 3RD DECEMBER, 2025/ AGRAHAYANA 12, 1947 (SAKA)

MANDATORY FORENSIC TEAM VISIT UNDER THE NEW CRIMINAL LAWS

403 # SHRI MOKARIYA RAMBHAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the visit of a forensic team has been made mandatory under the new Criminal Laws in cases involving offences punishable with imprisonment of seven years or more;
- (b) if so, the details thereof;
- (c) whether videography has been made mandatory during search and seizure; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (d): To strengthen the case and investigations, provisions have been made for visit of forensic experts to crime scenes for serious offences and collect evidence in offences which are punishable for 7 years or more. Additionally, the process of evidence collection at the crime scene to be videographed to prevent tampering of evidence has been made mandatory in the Bharatiya Nagarik Suraksha Sanhita, 2023. This dual approach significantly enhances the quality and reliability of investigations and contributes to a fair administration of justice.
